

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 50955 OF 2019

(Arising out of Order-in-Appeal No. 524-525(SM)/ST/JPR/2018 dated 07.01.2019 passed by the Commissioner (Appeals), CGST, Jaipur)

M/s K.K. Complex Pvt. Ltd. **Appellant**
125, First Floor, Ganpati Plaza, M.I. Road
Jaipur (Rajasthan)

VERSUS

Commissioner of CGST **Respondent**
NCR Building, Statue Circle, 'C' Scheme
Jaipur

APPEARANCE:

Shri Anand, Clerk of the Advocate for the Appellant
Shri S.K. Rahman, Authorised Representative of the Respondent

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 55910/2024

DATE OF HEARING/DECISION : June 04, 2024

JUSTICE DILIP GUPTA :

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)